

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 26

C.P. (IB)/133(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **M/S MITATRONICS V/s METAL POWER
ANALYTICAL PRIVATE LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/133(MB)2024

- 1) Mr. Allen Mathew, Ld. Counsel for the Operational Creditor and Mr. Kaizad Dalal, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Operational Creditor submits that the Corporate Debtor has placed on record Debit Notes and those need to be answered by way of an Affidavit in Rejoinder; thus, seeks leave of this Bench to file and place on record Affidavit in Rejoinder. Leave as prayed is allowed. Affidavit in Rejoinder be filed and placed on record well before the adjourned date thereby duly serving a copy to the other side well in advance.

- 3) Parties are at liberty to complete and exchange pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.
- 4) Stand over to 10.06.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare